

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), SITTING AT CHENNAI

Appeal No. 49 of 2024

J. Sathyan Praveen

...

Appellant

Vs.

The State Level Environment Impact ...  
Assessment Authority

Defendants

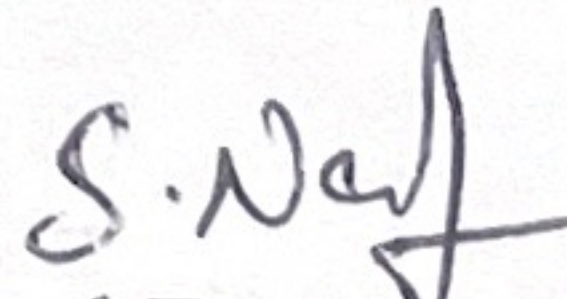
MEMO FILED BY THE APPELLANT

The above said Appeal has been filed by the Appellant J.Sathyan Praveen, challenging the impugned proceedings dated 06.05.2024 issued by the 1<sup>st</sup> Respondent as published in the official website, in so far as Item No.10 File No.10115 in the meeting No.717 held on 06.05.2024 is concerned and consequently directing the Respondents to pass orders granting Environmental Clearance for the Rough Stone and Gravel quarry lease granted for the patta land in S.No.839/2 (part) Sokkanur Village, Kinathukadavu Taluk, Coimbatore District, belong to the Appellant as per the proceedings of Assistant Director of Geology and Mining in Rc.No.771/Mines/2022 dated 27.04.2023.

In this regard, the Appellant J.Sathyan Praveen submitted letter of request addressed to the Counsel on Record in the reference cited, seeking to withdraw the Appeal No.49 of 2024 pending on the file of Hon'ble Tribunal by referring to the subsequent proceedings of SEIAA as well as the participation of Appellant in the Appraisal meeting No.493 held on 30.08.2024 on the premises that the Scientific report submitted by the Appellant is in active consideration for recommending Environmental Clearance for the File No.10115.

Hence, I am withdrawing the Appeal filed before the Hon'ble Tribunal.

Dated at Chennai, on this the 10<sup>th</sup> September, 2024.

  
Counsel For Appellant

Encl:

1. Letter Dated 10.09.2024
2. Letter Dated 31.08.2024

**S.NEDUNCHEZHIAN  
ADVOCATE**

13/7, Norton 1<sup>st</sup> Street,  
Mandavelipakkam,  
Chennai – 600 028

No.354, New Addl.Law Chambers,  
3<sup>rd</sup> Floor, High Court Buildings,  
Chennai – 600 104

**Date: ~~30.08~~.2024**

To

The Registrar,  
National Green Tribunal (SZ),  
Southern Zone Bench at Chennai,  
Chennai

Sir,

**Sub: Appeal No.49 of 2024 (SZ) – on the file of National Green Tribunal (SZ), Chennai – filed on behalf of J.Sathyan Praveen – to be listed for withdrawal – request – reg.**

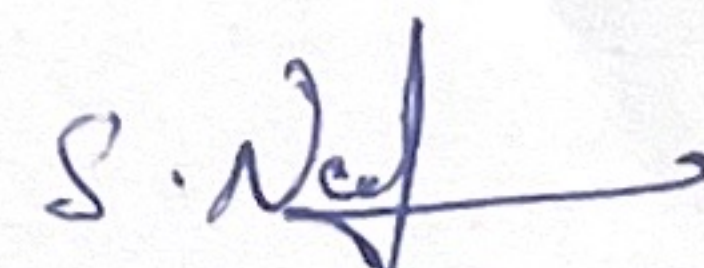
**Ref: Copy of letter submitted by the Appellant J.Sathyan Praveen dt.31.08.2024 addressed to Counsel on Record.**

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The above said Appeal has been filed by the Appellant J.Sathyan Praveen, challenging the impugned proceedings dated 06.05.2024 issued by the 1<sup>st</sup> Respondent as published in the official website, in so far as Item No.10 File No.10115 in the meeting No.717 held on 06.05.2024 is concerned and consequently directing the Respondents to pass orders granting Environmental Clearance for the Rough Stone and Gravel quarry lease granted for the patta land in S.No.839/2 (part) Sokkanur Village, Kinathukadavu Taluk, Coimbatore District, belong to the Appellant as per the proceedings of Assistant Director of Geology and Mining in Rc.No.771/Mines/2022 dated 27.04.2023.

In this regard, the Appellant J.Sathyan Praveen submitted letter of request addressed to the Counsel on Record in the reference cited, seeking to withdraw the Appeal No.49 of 2024 pending on the file of Hon'ble Tribunal by referring to the subsequent proceedings of SEIAA as well as the participation of Appellant in the Appraisal meeting No.493 held on 30.08.2024 on the premises that the Scientific report submitted by the Appellant is in active consideration for recommending Environmental Clearance for the File No.10115.

Hence, it is requested to direct the Registry to list the above Appeal No.49 of 2024 for withdrawal before the Hon'ble Tribunal, at the earliest.



**S.NEDUNCHEZHIAN  
COUNSEL FOR APPELLANT**

# SATHYAN PRAVEEN

22, ESR Misty Homes  
Jamia Nagar, Kovaipudur  
Coimbatore. 641 042

To,  
Mr. S.Nedunchezhiyan  
13/7, Norton Street,  
Mandavelipakkam  
Chennai – 600 028

Date: 31.08.2024

Sir,

**Sub: Withdrawal of Appeal no 49 of 2024 filed in the National Green Tribunal, Southern Zone, Chennai**

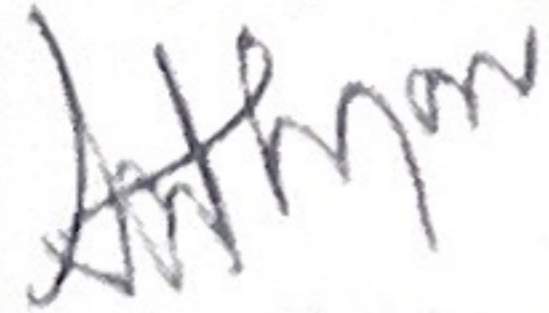
The above-said appeal in Appeal No.49 of 2024 (SZ) has been filled by me the Appellant, with a prayer to the Honourable Tribunal to set aside the proceedings issued by the State Environmental Impact Assessment Committee (SEIAA) Respondent 1, dated 06.05.2024 in the meeting No. 717 item no 10, file no 10115, which was based on proceedings issued by the State Expert Appraisal Committee (SEAC) Respondent 2, dated 04.04.2024, in meeting no 458, file no 10115, agenda no T 458-01.

One of the directives from the above meetings was that I was asked to do a scientific study on the impact of quarrying from any of the reputed institutions. Subsequently, the study was done by the Department of Geology, Periyar University centre for Postgraduate and Research Studies, Dharmapuri, and the report was duly submitted on 30.06.2024

Based on the above report SEAC called upon me to attend their appraisal meeting no 493 held on 30.08.2024. During the course of the meeting, I was given to understand that the committee was positive on the findings reported in the scientific study submitted by me and was in active consideration to recommend environmental clearance for my file no 10115/2023.

Given this positive development, I would like to withdraw the legal proceedings filed against Respondent 1 and Respondent 2 in Appeal no 49 of 2024 (SZ). Request you to kindly proceed with the withdrawal process.

Best Regards



Sathyan Praveen

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**Withdrawal of Appeal No.49 of 2024**

1 message

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**S.Nedunchezhiyan Advocate** <s.nedunchezhiyanadvocate@gmail.com>

Tue, Sep 10, 2024 at 10:16 AM

To: judicial-ngtsz@gov.in, saisathyajithdoe@gmail.com

Sir,


Appeal No.49 of 2024 has been filed on behalf of J.Sathyan Praveen wherein the Hon'ble Tribunal ordered notice to the Respondents and the same is still pending. Pending Appeal, the Appellant submitted a request letter for withdrawal of Appeal and the same is enclosed herewith.

Hence, it is requested to list the Appeal for withdrawal before the Hon'ble Tribunal, at the earliest. The copy of the same has also been addressed to the Counsel appearing for Respondents also.

With regards,

S.Nedunchezhiyan  
Counsel for Appellant

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3037K

**BEFORE THE NATIONAL GREEN  
TRIBUNAL, (SZ), SITTING AT CHENNAI**

[Under Section 18(1) read with S. 16(h) of  
National Green Tribunal Act, 2010]

**Appeal No. OF 2024 (SZ)**

**BETWEEN**

**J.SATHYAN PRAVEEN**

**And**

**The State Level Environment Impact  
Assessment Authority – Tamil Nadu  
(SEIAA-TN) & arr**

**APPEAL**

**COUNSEL FOR APPELLANT**

**M/s. S.NEDUNCHEZHIAN  
(ENRL.No.2820/12)**

**J.JAYAMALAN (ENRL.No.2797/19)**

**AT No.13/7, NORTON FIRST STREET  
MANDAVELIPAKKAM, CHENNAI -28**

**9092622787**